

ITEM NO.3

COURT NO.1

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 2925/2022

(Arising out of impugned final judgment and order dated 22-09-2021 in WP No. 11948/2021 passed by the High Court of Karnataka at Bengaluru)

CAPT. CHETHAN YK (RET)

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.25101/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.25103/2022-EXEMPTION FROM FILING AFFIDAVIT)

Date : 29-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Jayant Mehta, Sr. Adv.
Mr. Anupam Kishore Sinha, AOR
Mr. Avinash Kumar Sharma, Adv.
Mr. P. Srikar, Adv.

For Respondent(s) Mr. Manu Kulkarni, Adv.
Mr. Vikram Hegde, AOR
Ms. Sriparna, Adv.
Mr. Shantanu Lakhotia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned senior counsel appearing on behalf of the petitioners and carefully perused the material placed on record.

Issue notice.

Mr. Vikram Hegde, learned Advocate-on-Record, who appears on caveat on behalf of respondent No.4 accepts notice and waives service of formal notice upon the said respondent.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)